

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 179 of 2020

In the matter of:

Rungta Business Pvt. Ltd.

....Appellant

Vs.

Shradha Agencies Pvt. Ltd.

...Respondent

Present

**For Appellant: Mr. Ankur. S. Kulkarni, Ms. Uditha Chakavarthy,
Mr. Susheel Joseph Cyriac & Ms. Richa Bharadwaja,
Advocates.**

For Respondent: Mr. Shiva Kapur, Advocate.

ORDER

28.02.2020: Advocate Mr. Shiva Kapur, representing the Respondent seeks and is allowed two weeks' time to file reply affidavit alongwith his Vakalatnama. Rejoinder, if any, may be filed within one week thereof.

Post the Appeal 'for admission (after notice)' on **7th April, 2020**.

**[Justice Bansi Lal Bhat]
Member (Judicial)**

**[V. P. Singh]
Member (Technical)**

**[Alok Srivastava]
Member (Technical)**

sim/nn